

IN THE HIGH COURT OF BOMBAY AT GOA
LD-VC-CW-350-2020

Helcino A. Fernandes ... Petitioner

Versus

State of Goa & Ors. ... Respondents

Mr. J. E. Coelho Pereira, Senior Advocate along with Mr. B. Fernandes and Mr. V. Braganza, Advocates for the petitioner.

Mr. D. Pangam, Advocate General along with Ms. Ankita Kamat, Additional Government Advocate for the State.

Mr. J. A. Lobo, Advocate for Respondents No.5 and 6.

Coram:- M.S. SONAK &
SMT. M. S. JAWALKAR, JJ.

Date:- 16th December, 2020

P.C.

Heard Mr. Coelho Pereira, learned Senior Advocate for the petitioner, Mr. D. Pangam, learned Advocate General along with Ms. Ankita Kamat, Additional Government Advocate for the State and Mr. J. A. Lobo for respondents no.5 and 6.

2. Mr. Pereira, learned Senior Advocate for the petitioners states that petitioners no.1 and 3 have been issued the necessary NOCs. He states that insofar as petitioners no.2 and 4 are concerned there is change of designated zone by which the petitioners are aggrieved. He therefore

seeks leave to amend this petition and at the same time liberty to operate in the changed zone without prejudice to the rights and contentions of the petitioners to challenge this change of zone.

3. Since, the petition is yet to be admitted, we grant the petitioners leave to amend the petition. The petitioners, always have the liberty to operate in the changed zone without prejudice to their rights and contentions.

4. Necessary amendment to be carried out within one week and copies of the same to be furnished to the learned counsel appearing for the respondents. In case the respondents wish to file any response they may do so at least by 04.01.2021 by serving an advance copy on the learned counsel for the petitioners.

5. Stand over to 06.01.2021.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.